

Central Administrative Tribunal  
Principal Bench, New Delhi.

CP-106/2004 in  
OA-328/2002

New Delhi this the 12<sup>th</sup> day of October, 2004.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)  
Hon'ble Shri Shanker Raju, Member(J)

Sh. S.N. Swamy,  
Sr. Technical Supervisor,  
GTB Hospital, Shahdara,  
Delhi-95. .... Petitioner  
(through Sh. Hori Lal, Advocate)

Versus

1. Sh. J.V.R. Parsad Rao,  
PS, Govt. of India,  
Ministry of Health & Family Welfare,  
Nirman Bhawan, New Delhi.  
2. Dr. S.P. Aggarwal,  
Dir. Genl. of Health  
Services, Nirman Bhawan,  
New Delhi. .... Respondents  
(through Sh. K.R. Sachdeva and Sh. Vijay Pandita, Advocate)

Order (Oral)  
Hon'ble Shri Shanker Raju, Member(J)

Heard the learned counsel.

2. In the light of Ministry of Health & Family Welfare, Government of India letter dated 2.9.2004, learned counsel of the petitioner seeks withdrawal of this CP with liberty to assail his grievance in appropriate proceedings. Allowed. CP-106/2004 is dismissed as withdrawn with liberty as sought for.

S. Raju  
(Shanker Raju)  
Member(J)

V.K. Majotra  
(V.K. Majotra)  
Vice-Chairman(A)

12.10.04